

THE CENTRAL SILK BOARD (AMENDMENT) ACT, 1982

No. 13 OF 1982

[14th April, 1982.]

An Act further to amend the Central Silk Board Act, 1948.

BE it enacted by Parliament in the Thirty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Central Silk Board (Amendment) Act, 1982.

Short
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(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

61 of 1948.

2. In section 4 of the Central Silk Board Act, 1948 (hereinafter referred to as the principal Act), after sub-section (4), the following sub-sections shall be inserted, namely:—

Amend-
ment of
section 4.

“(5) Subject to the other provisions of this Act, the term of office of a member shall be such period, not exceeding three years, as may be prescribed.

(6) Notwithstanding anything contained in sub-section (5),—

(a) the Central Government may terminate the appointment of the Chairman after giving him notice for a period of not less than three months;

(b) the Chairman may resign his office by giving notice in writing for a period of not less than three months to the Central Government, and on such resignation being notified in the Official Gazette by that Government, the Chairman shall be deemed to have vacated his office.”

3. In section 13 of the principal Act, in sub-section (3), for the words “which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following”, the words “which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid,” shall be substituted.

Amend-
ment of
section
13.